(c) wheher Government propose to negotiate with the P & T workers regarding their demands to avoid the strike?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATTL): (a) No notice of strike or the resolution stated to have been adopted at the Conference of the Bharatiya P&T Employees Federation as appeared in the news item has been received by Government.

(b) and (c) Do not arise.

Conversion of Patamundevi in Orissa to a Head Office

780. SHR GAYA CHAND BHUYAN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) what are the norms prescribed for upgrading D.S.O. as H.O.; and
- (b) whether it is a fact that Pattamun-devi in Cuttack in Orissa has fulfilled all the requirements and norms prescribed by the Indian Posts and Telegraphs Department for upgradation of D.S.O. to H.O. if so, what are the reasons for not covering it to status of a Head Office and whether Government propose to upgrade it to H.O. during this financial year for giving better service to the people of that area?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) A Departmental Sub Office can be upgraded to a Head Post Office by bifurcation of an existing Head Office of which the proposed Head Office forms a part. According to the existing standards a Head Post Office is considered ripe for bifurcation when the number of Departmental Sub Offices under its accounts jurisdiction exceeds 60.

(b) Pattamundevi (Pattamundai) Sub Office forms part of Kendrapara Head Post Office and the number of Departmental Sub Offices under its jurisdiction has not reached the level so as to justify its bifurcation. Consequently upgradation of Patamundevi (Pattamundai) Sub Office to Head Office is not justified

Revision of Electoral Rolls

7X1 SHRI DINESH GOSWAMI: will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that the Chief Election Commissioner has ordered exten sive revision of electoral rolls in all the States except Assam;
- (b) if so, what are the reasons for ex cluding Assam from the revision of the electoral rolls; and
- I (c) what steps Government are taking to revise the electoral rolls in that State and to exclude the names of persons who are not eligible to vote from the Voters'
- I list

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) Yes, Sir. The Election Commission has however, informed that the revision i* limited to roughly half of the total number of Constituencies in each State in 1983.

(b) and (c) The Election Commission proposes to take up the intensive revision of electoral rolls in the States of Assam as soon as the issue regarding 'foreign nationals is finally settled and normalcy restored.

मध्य प्रदेश में पेटो-केमिकल कम्पलंक्स

782. श्री प्यारेलाल खंडेलवाल : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या मध्य प्रदेश सरकार ने मथुरा रिफाइनरी से प्राप्त नेफवा पर ब्राधारित पेट्रो-केमिकल कम्पलैंक्स की स्थापना किये जाने हेतु केन्द्रीय सरकार से ब्रनुरोध किया है; ब्रौर